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O.A. No. 05 of 2010

Order dated: 12.01.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. P.K.Mohapatra, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. The applicant is an employee of South Eastern Railways and having his lien maintained in Sambalpur Division, which has now come under the East Coast Railways; he prays to be repatriated back to the East Coast Railways. To this effect, the applicant has already made representation vide Annexure-A/4, which is still pending for decision of the competent authority.

3. Ld. Counsel for the applicant submits that he will be satisfied if a direction is given to Chief Personal Officer, S.E.Railways (Respondent No.2) to consider the representation and finalize the issue of repatriation/transfer of the applicant from S.E.Railways to E.C.Railways. Hence, as agreed to by the Ld. Counsel for both the parties, without going into the merits of the case, Respondent No.2 is

^(Annex-4)
directed to consider the pending representation regarding

repatriation of the applicant and communicate the decision to the applicant within a period of 60 days from the date of receipt of a copy of this order.

4. With the above direction, the O.A. is accordingly disposed of.

5. Copies of this order, along with copies of the O.A., be communicated to Respondent Nos. 2, 3 and 5.


MEMBER (A)